

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Seventh Lok Sabha

Fourteenth Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1981

Presented on 19-2-1981

Adopted on 20-2-1981

Mr (Amendment moved on the Motion for adoption of Report and adopted).

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

FOURTEENTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fourteenth Report.

2. The Committee met on 17 February 1981 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1981 (*Amendment of articles 324, 325, etc.*) by Shri G. Narsimha Reddy.
- (2) The Constitution (Amendment) Bill, 1981 (*Amendment of article 368*) by Shri Bapusaheb Parulekar.
- (3) The Constitution (Amendment) Bill, 1981 (*Amendment of article 171*) by Shri Era. Anbarasu.
- (4) The Constitution (Amendment) Bill, 1981 (*Amendment of article 79, etc.*) by Shri Balasaheb Vikhe Patil.
- (5) The Constitution (Amendment) Bill, 1981 (*Amendment of article 31B*) by Shri Balasaheb Vikhe Patil.
- (6) The Constitution (Amendment) Bill, 1981 (*Amendment of article 51*) by Shri Eduardo Faleiro.
- (7) The Constitution (Amendment) Bill, 1981 (*Amendment of article 84*) [Bill No. 7 of 1981] by Shri B. V. Desai.
- (8) The Constitution (Amendment) Bill, 1981 (*Amendment of article 83*) by Shri B. V. Desai.
- (9) The Constitution (Amendment) Bill, 1981 (*Amendment of article 84*) [Bill No. 12 of 1981] by Shri B. V. Desai.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(i) of the Rules of Procedure.

Examinations of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1981 (*Amendment of articles 324, 325, etc.*) by Shri G. Narsimha Reddy.

The Bill seeks to amend the Constitution with a view to ensure that elections to local bodies are held regularly and Panchayat system functions effectively in our villages.

[P.T.O.]

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1	The Chit Funds Bill, 1980 by Prof. P. J. Kurien.	211 of 1980	B	2 hours
2	The Representation of the People (Amendment) Bill, 1980 (Amendment of section 38) by Shrimati Pramila Dandavate.	210 of 1980	B	2 hours
3	The Code of Criminal Procedure (Amendment) Bill, 1980 (Insertion of new section 250A) by Shri A. T. Patil.	207 of 1980	B	2 hours
4	The Criminal Laws (Amendment) Bill, 1980 by Shri A. T. Patil.	209 of 1980	B	2 hours
5	The Code of Criminal Procedure (Amendment) Bill, 1980 (Amendment of section 199) by Shri A. T. Patil.	200 of 1980	B	2 hours
6	The Constitution (Amendment) Bill, 1980 (Amendment of article 327, etc.) by Shri Bhogendra Jha.	182 of 1980	B	2 hours